

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 91 of 2012 &
I.A. No. 186 of 2012

Dated: 5th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Sai Regency Power Corporation Pvt. Ltd. ... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission ...Respondent(s)
& Ors.

Counsel for the Appellant(s): Mr. Anurag Sharma

Counsel for the Respondent(s): Mr. G. Umapathy for R.1

ORDER

Reply has been filed by the Board. It is submitted that the learned counsel for the Commission that he will file the Written Submissions by tomorrow after serving copy on the other side.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is permitted to file the same on or before 16.07.2012 after serving copy on the other side.

Post the matter for hearing on **20.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs